IN THE CENTRAL ADMINISTRATIVE TRUBUNAL: HYDERABAD BENCH

AT HYDERABAD

O.A. 13/95   Dated: 20.2.1997

Between:

K.V.Nagaraj   ..   Applicant

And

1. The Chief Personnel Officer,
   South Central Railway,
   Rail Nilayam,
   Secunderabad.

2. Financial Adviser,&
        Chief Accounts Officer,
   SC Railway, Secunderabad. ... Respondents

Mr. V.Krishna Rao   ... Counsel for the applicant

Mr. V.Bhimanna, Standing Counsel.. For Respondents
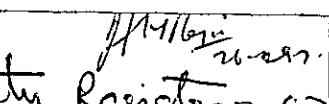
CORAM

HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (ADMINISTRATIVE)

O R D E R

Heard Shri V.Bhimanna for the respondents. It is noticed
that the learned counsel for the applicant was not present on
24.10.96 when the case came up for hearing. Again on 20.11.96
he sought 4 weeks' time to seek instructions from his client.
He is not present in the Court today, nor has any submission
been made in writing on his behalf. Under the circumstances, the
applicant on 19.3.96 is accepted as adequate. No further orders
are necessary. The O.A. is disposed of.

Member (Admve.)

Deputy Registrar (J)

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O.A.13/95.

To

1. The Chief Personnel Officer,
   SC Rly, Railnilayam, Secunderabad.

2. The Financial Adviser & Chief Accounts Officer,
   SC Rly, Secunderabad.

3. One copy to Mr.V.Krishna Rao, Advocate, CAT.Hyd.

4. One copy to Mr.V.Bhimanna, SC for Rlys, CAT.Hyd.

5. One copy to Library, CAT.Hyd.

6. One copy toxkxkxxxx D.R.(A) CAT.Hyd.

7. Onespare copy.

8). One copy to Mr. HURP.M(A) CAT. Hyd.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD
MEMBER(ADMN)

Dated: 10 -2 -1997

ORDER / ~~JUDGMENT~~

M.A./R.A/C.A. No.

                            in
O.A.No.   13 | 95

T.A.No.   (W.P.   )

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm.